

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**OA NO.2044/2018  
MA NO.2316/2018  
MA NO.2317/2018**

New Delhi this the 23<sup>rd</sup> day of May, 2018

**HON'BLE MRS. JASMINE AHMED, MEMBER (J)  
HON'BLE MS. PRAVEEN MAHAJAN, MEMBER (A)**

1. Sushil Kumar Singh, aged 63 years,  
S/o Late Sh. Bishamber Singh,  
Retired as SSE(Sig.) from Delhi  
Division,  
R/o H.No.720, Banduhar,  
Civil Lines, Unnao,  
Distt. Unnao-209801(UP).
2. Akshay Kumar Shara, aged 68 years,  
S/o Late Sh. Kedar Nat Sharma,  
Retired as SSE(Sig.) from Delhi  
Division,  
R/o H.No.142, Sector-20, Friends  
Colony, Near Rajiv Chowk,  
Old Faridabad(Har). ...Applicants

(By advocate: Mr. Yogesh Sharma)

**Versus**

1. Union of India through  
The General Manager,  
Northern Railway, Baroda House,  
New Delhi.
2. The Divisional Railway Manager,  
Northern Railway, Delhi Division,  
State Entry Road, New Delhi.
3. The Divisional Railway Manager,  
North Central Railway, Jhansi Division,  
Jhansi (UP). ...Respondents

**ORDER (ORAL)****HON'BLE MRS. JASMINE AHMED, MEMBER (J):**

Heard the learned counsel for the applicants.

2. The applicants who retired from service as Sr. Section Engineer(Sig.) in the respondent organization, filed the OA seeking the following reliefs:-

"(i) That the Hon'ble Tribunal may graciously be pleased to pass an order, declaring to the effect that the whole action of the respondents not considering the request of the applicants for re-fixation of their pay in the light of Railway Board circular dated 23.7.1990 after counting the training period as qualifying period for the purpose of granting increment is illegal, unjust and discriminatory and consequently, pass an order directing the respondents to re-fix the pay of the applicants in the light of Railway Board circular dated 23.7.1990 after counting the training period as qualifying period for the purpose of granting increment, with all the consequential benefits including the arrears of difference of pay and allowances and difference of retirement benefits with interest.

(ii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicant."

3. It is submitted that the applicants made number of representations Annexure A-1 dated 19.07.2017 and Annexure A-2 dated 08.09.2014 to the respondents ventilating their grievances. However, no orders have been passed thereon till date.

4. The counsel for the applicant states that he would be satisfied if a direction is given to the respondents, at this stage to take a decision on the pending representations Annexure A-1

dated 19.07.2017 and Annexure A-2 dated 08.09.2014 within a stipulated time frame.

5. Taking into consideration the aforesaid submission, we dispose of the OA without commenting on the merit of the case with a direction to the respondents to take a decision on the pending representations made by the applicants by passing a speaking order within two months from the date of receipt of a certified copy of this Order. Accordingly, OA is disposed of.

6. Pending MAs if any be disposed of.

**(Praveen Mahajan)**  
**Member (A)**

**(Jasmine Ahmed)**  
**Member (J)**

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